

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

Friday, the 1st day of October 2021 / 9th Aswina, 1943

WP(C) NO. 13461 OF 2021(G)

PETITIONERS:

1. SHYNY GEETHA SUDHEER @ SHYNI SANTHOSH AGED 41 YEARS W/O. SANTHOSH KUMAR, 7A, KAYALORAM APARTMENTS, THEVARA, ERNAKULAM.
2. SANTHOSH KUMAR AGED 46 YEARS 7A, KAYALORAM APARTMENTS, THEVARA, ERNAKULAM.

RESPONDENTS:

1. STATE OF KERALA REPRESENTED BY ITS CHIEF SECRETARY, GOVERNMENT SECRETARIAT, THIRUVANANTHAPURAM - 695001.
2. THE STATE POLICE CHIEF, POLICE HEAD QUARTERS, THIRUVANANTHAPURAM - 695001.
3. THE CITY POLICE COMMISSIONER ERNAKULAM.
4. THE STATION HOUSE OFFICER THEVARA POLICE STATION, 682013.
5. THE SUB INSPECTOR OF POLICE, THEVARA POLICE STATION, 682013.
6. MR. SASIDHARAN PILLAI STATION HOUSE OFFICER, THEVARA POLICE STATION, 682013.
7. AIN BABU, SUB INSPECTOR OF POLICE, THEVARA POLICE STATION, 682013.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the respondents 1 to 3 to see that the respondents 4 to 7 shall not torture and harass the petitioners, pending disposal of the Writ Petition.

This petition again coming on for orders upon perusing the petition and the affidavit filed in support of WP(C) and this court's order dated 30-09-2021 and upon hearing the arguments of SRI.C.UNNIKRISHNAN, Advocate for the petitioners and of GOVERNMENT PLEADER for respondents 1 to 5(B/0), the court passed the following:

P.T.O.

DEVAN RAMACHANDRAN, J.

WP(C) No.13461/2021

Dated this the 1st day of October, 2021

O R D E R

Read order dated 30.09.2021.

Even though the Commissioner of Police is not present personally, a memo has been filed by the learned Government Pleader containing the statement of facts by the said Officer.

When I go through the memo, it is evident that action is now being continued against the erring Police Officer. I am, therefore, of the firm view that strict action should be taken forward without any delay.

Resultantly, I adjourn this matter to be called on 13.10.2021; within which time, a detailed Action Taken Report shall be placed on record by the Commissioner of Police.

The Commissioner of Police will, however, specifically keep in mind that the resolve of

this Court is to ensure that Police Officers under his command behave well to citizens, as has been directed from time to time. Unfortunately, some officers still do not appear to understand their constitutional obligations while dealing with the citizenry. Certainly, therefore, strict action will have to be pursued against any officer who is found to be erring.



sd/-

DEVAN RAMACHANDRAN,
JUDGE

RR/01.10.2021